accountability, transparency that was much needed in governance. This clarification will clear many doubts. A great step!

Now, Combined discussion on the National Dental and the National Nursing and Midwifery Commission Bills, 2023. Dr. Mansukh Mandaviya to move motion for consideration of the following Bills; the National Dental Commission Bill, 2023; the National Nursing and Midwifery Commission Bill, 2023.

[€]The National Dental Commission Bill, 2023

&

[€]The National Nursing and Midwifery Commission Bill, 2023

THE MINISTER OF HEALTH AND FAMILY WELFARE; AND THE MINISTER OF CHEMICALS AND FERTILIZERS (DR. MANSUKH MANDAVIYA): Sir, I move:

"That the Bill to regulate the profession of dentistry in the country, to provide for quality and affordable dental education, to make accessible high quality oral healthcare and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration."

Sir, I also move:

"That the Bill to provide for regulation and maintenance of standards of education and services by nursing and midwifery professionals, assessment of institutions, maintenance of a National Register and State Registers and creation of a system to improve access, research and development and adoption of latest scientific advancement and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration."

The questions were proposed.

MR. CHAIRMAN: Motion moved. There is one Amendment by Dr. V. Sivadasan for reference of the National Dental Commission Bill, 2023, as passed by Lok Sabha, to a Select Committee of the Rajya Sabha. Member may move the Amendment at this stage without any speech. Member absent; Amendment not moved. The motion for

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Discussed together

consideration of Bills are now open for discussion. I now call upon Members whose names have been received for participation in the discussion. Dr. Sasmit Patra.

DR. SASMIT PATRA (Odisha): Thank you, hon. Chairman, Sir, for giving me this opportunity. I understand that instead of eight minutes, now, it is four minutes. As there are two Bills together, I would be quick. On behalf of my party, the Biju Janata Dal and my leader hon. Chief Minister, Shri Naveen Patnaik, I stand to support the National Dental Commission Bill, 2023.

[THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK) in the Chair.]

And I also commend the hon. Minister, Shri Mandaviya, for bringing in this Bill. It was long awaited and it is very necessary that today when we stand at the cusp that the Dental Council of India is going and the National Dental Commission Bill is coming, this would herald a new transformation in the area of dental health for 1.4 billion people and it truly is being the time and necessity. Since I have got only three or four minutes and we have another speaker, I would be guick. Hon. Vice-Chairperson, Madam, I would like to come to composition of the Commission on Clause 4 of this Bill which talks about having a chairperson, 8 ex officio members and 24 part-time members. I have a specific suggestion for the hon. Minister that while the Central Government has included the Director General, Dental Services, as a member of the Dental Advisory Council, it is necessary to include the Director General, Dental Services as an ex officio member of the National Dental Commission as well. I hope the hon. Minister would take it kindly and we will hope to include him also as an ex officio member. This is a humble request before the hon. Minister. I would quickly like to turn from the composition to something that has been done on Clause 11 of this Bill which is the Dental Advisory Council. Madam, Dental Advisory Council is extremely crucial because it heralds a new change today in the dimension and thinking of dental health. Many times, the Dental Advisory Council, as we know, is going to be the platform where the States and the Union Territories will put forth their views, their concerns before the Commission which would help in shaping the overall agenda, policy and strategy of dental health and dental support for this entire country. So, it is an extremely welcome step and I support the same. I, therefore, come to a very critical issue that has been flagged which is Clause 14 and Clause 15 which deals with National Eligibility Entrance Test and National Exit Test for dental streams. That has been clarified. This is a welcome step. There is continuity. I thank the hon. Minister for ensuring continuity. Madam, through this clarification which I believe, hon.

Minister will also give in his reply, thousands and lakhs of Indian students, would not feel uncomfortable. Now that the Dental Council is going and Dental Commission is coming, what are the steps and how will we go for examinations. If that clarification is provided, it will help the students to feel more re-assured. Hon. Vice-Chairman, Madam, I would like to come to Clause 16 of the Bill. There have been autonomous boards that have been created. It is a very good step. There are three autonomous boards, in fact, which have been created for this Commission. I would like to specifically talk about the first one, that is, the Under-Graduate and Post-Graduate Dental Education Board which would, primarily, focus and regulate dental education at under-graduate and post-graduate level. Secondly, there is a Dental Assessment and Rating Board which has, for the first time, come up to carry out inspections, assess and rate the dental institutions and grant permissions, etc. The third one is the Ethics and Dental Registration Board to regulate professional conduct, ensure ethics and ensure that the dental profession is carried out along with a digital National Register. I think, these are extremely good steps. Of course, Clauses 34, 35, 36 & and 37 talk about recognition, withdrawal and de-recognition. Many such matters have been taken up. I would not want to take more time talking about it. There are live-registers. I have just got a minute more. I will just make a couple of suggestions to the hon. Minister. He is a very forthcoming and a very bright Minister. He has been taking this thing forward. I would just like to talk about a couple of challenges that India faces today with respect to dental community and profession of dentistry. While India may have achieved the recommended dentist-to-population ratio, it has come at the cost of a massive privatization of dental education, uneven distribution of colleges and questionable control over the quality of dental services. I think, that is something, probably, this new Dental Commission and with the Dental Council being scrapped, is going to be of help. Second, the undergraduate curriculum that forms the framework of dental education was revised last by the Dental Council of India in 2007. It has been 15 years. I hope that the hon. Minister will have this opportunity now with the new Commission to look at it. Finally, our dental students are presently studying outdated clinical techniques. There are many new techniques that have come in and the Dental Council of India, with all due respect to it, had not kept up pace with the world, where dental techniques and dental surgeries and endodontics and many such sciences have come together and really transformed the entire arena of dentistry. Therefore, I am sure with this Dental Commission, these new waves of dental dentistry and new waves of dental healthcare will be taken up, and, especially, in under-graduate programmes, these revisions in the techniques and the curriculum will help our students to go forward. Finally, hon. Madam Vice-Chairman, before I stop, I would like to only mention that India imports most of its dental equipments from China, Switzerland and Israel and is the largest importer of dental equipment in the world. Amongst the top three importers of dental equipments, India is at about 73,000 shipments followed by United States and Netherlands. (*Time-bell rings.*) I will just take 30 seconds and I close. In the 'Make in India' domain, I believe that the hon. Minister will co-ordinate with innovation, start-ups and see that in the dental healthcare framework also -- there are many start-ups that are coming up with new technologies and equipment development -- they would be able to undertake that.

With these words, on behalf of the Biju Janata Dal and my leader, Shri Naveen Patnaik, we support the Dental Commission Bill and we hope that it is going to harness a new era of dental health. Thank you.

डा. सिकंदर कुमार (हिमाचल प्रदेश): उपसभाध्यक्ष महोदया, आज राष्ट्रीय दंत चिकित्सा आयोग विधेयक, 2023, जो माननीय स्वास्थ्य मंत्री जी द्वारा सदन में लाया गया है, मैं उसका समर्थन करने के लिए खड़ा हुआ हूं। जब से माननीय मोदी जी देश के प्रधान मंत्री बने हैं, चाहे वह कृषि का क्षेत्र हो, शिक्षा का क्षेत्र हो, स्वास्थ्य का क्षेत्र हो, अंतरिक्ष का क्षेत्र हो, खेलों का क्षेत्र हो, ज्ञान का क्षेत्र हो, विज्ञान का क्षेत्र हो, कला का क्षेत्र हो या तकनीक का क्षेत्र हो, हर एक क्षेत्र में 2014 से लेकर अब तक ऐतिहासिक विकास हुआ है। जहाँ तक स्वास्थ्य क्षेत्र की बात है, तो स्वास्थ्य क्षेत्र भी मोदी सरकार की प्राथमिकता में रहा है। जहाँ तक हेल्थ इंफ्रास्ट्रक्चर, हेल्थ फेसिलिटीज़ की बात करें, तो पूरे देश में इसका विकास हुआ है। मैं एक छोटे से पहाड़ी राज्य, हिमाचल प्रदेश से आता हूं। जब हिमाचलवासी एम्स की बात करते थे, तो बड़ी दूर की सोचते थे। हम भी सुनते थे कि दिल्ली में एम्स है। मैं माननीय मोदी जी को बधाई देना चाहता हूं और उनका आभार प्रकट करना चाहता हूं कि हमारे छोटे से प्रदेश को वर्ल्ड क्लास फैसिलिटीज़ के साथ लगभग 1500 करोड़ रुपये का एम्स किसी ने दिया है, तो वह मोदी सरकार ने दिया है। एक छोटे से हिमाचल प्रदेश को पीजीआई सैटेलाइट सेंटर और आठ मेडिकल कॉलेज दिए हैं। जहाँ तक पूरे देश की बात है, तो पूरे देश में स्वास्थ्य के क्षेत्र में एक अभूतपूर्व विकास हुआ है।

महोदय, जब पूरा विश्व कोरोना महामारी से जूझ रहा था, विश्व के बड़े-बड़े देशों को कोरोना महामारी ने बेहाल कर दिया था, तब पूरा विश्व भारत की ओर देख रहा था कि डेढ़ अरब का देश किस तरह से कोरोना को काबू करेगा! मैं मोदी सरकार और हेल्थ मिनिस्टर डा. मनसुख मांडविया जी को बधाई देना चाहता हूं कि उनके कुशल प्रबंधन में भारत ने किस तरह से कोरोना पर काबू पाया है। भारत ने सिर्फ कोरोना पर ही काबू नहीं पाया, बल्कि जो देश अपने आपको विकसित राष्ट्र समझते थे, उनको भी सहायता दी। उन्होंने 200 सौ करोड़ मुफ्त वैक्सिनेशन करके पूरे देशवासियों का स्वास्थ्य भी सुरक्षित किया।

उपसभाध्यक्ष महोदया, सदन में जो 'नेशनल डेंटल कमीशन बिल, 2023' पेश किया गया है, मैं इस पर बताना चाहता हूं कि 2020 में स्वास्थ्य और कल्याण मंत्रालय ने 'राष्ट्रीय दंत चिकित्सा आयोग विधेयक' के लिए एक प्रस्ताव रखा और प्रस्तावित विधेयक पर सार्वजनिक टिपण्णियाँ मांगीं। विधेयक का उद्देश्य राष्ट्रीय दंत चिकित्सा आयोग (एनडीसी)की स्थापना करना

और 'दंत चिकित्सक अधिनियम, 1948' को रद्द करना है। 'राष्ट्रीय दंत चिकित्सा आयोग विधेयक, 2023' का मुख्य लक्ष्य उच्च गुणवत्ता और किफायती दंत चिकित्सा शिक्षा प्रदान करना, देश भर में दंत चिकित्सा पेशे को विनियमित करना और सभी नागरिकों के लिए दंत स्वास्थ्य देखभाल की सार्वभौमिक उपलब्धता सुनिश्चित करना है। 'राष्ट्रीय दंत चिकित्सा आयोग विधेयक, 2023' को 1948 के दंत चिकित्सक अधिनियम को रद्द करने के इरादे से संसद में पेश किया गया है। विधेयक का उद्देश्य Dental Council of India को रद्द करना और राष्ट्रीय दंत चिकित्सा आयोग (NDC) को एक अलग कॉरपोरेट इकाई के रूप में स्थापित करना है, जो देश भर में दंत चिकित्सक, शिक्षा और पेशेवरों के पर्यवेक्षण के लिए जिम्मेदार होगा। इस बिल का उद्देश्य मौजूदा 'दंत चिकित्सक अधिनियम, 1948' की किमयों को दूर करना और वर्तमान कानून के भीतर प्रचलित मुद्दों को संबोधित करने के लिए NDC की शक्तियों और अधिकारों में वृद्धि करना है।

प्रधान मंत्री श्री नरेन्द्र मोदी ने सभी के लिए स्वास्थ्य के उच्चतम स्तर को प्राप्त करने के उद्देश्य से राष्ट्रीय स्वास्थ्य नीति, 2017 की शुरुआत करके स्वास्थ्य क्षेत्र में एक क्रांति ला दी। मोदी सरकार ने लगातार निवारक दृष्टिकोण और उच्च गुणवत्ता वाली स्वास्थ्य देखभाल तक पहुंच बढ़ाने पर जोर दिया है। एन.एच.पी., 2017 विशेष रूप से दंत स्वास्थ्य के महत्व को संबोधित करने वाली पहली व्यापक नीति थी. जिसे पहले स्वास्थ्य सेवा क्षेत्र में नजरअंदाज़ कर दिया गया था। आदरणीय प्रधान मंत्री श्री नरेन्द्र मोदी अकसर स्वास्थ्य देखभाल प्रणाली के समग्र विकास पर जोर देते रहे हैं। यह विधेयक स्वायत्त निकायों की स्थापना और बहु-स्तरीय प्रणाली के माध्यम से एक प्रभावी शिकायत निवारण तंत्र बनाकर दंत चिकित्सा क्षेत्र के लिए भी ऐसा ही करने का प्रयास करता है। इससे हमें सभी शिकायतों के त्वरित समाधान में सहायता मिलेगी। हालांकि भारत की व्यापक स्वास्थ्य देखभाल प्रणाली में दंत स्वास्थ्य की अकसर उपेक्षा की जाती है, लेकिन वर्तमान सरकार ने इसके महत्व को पहचाना है। 2019 की शुरुआत में, प्रधान मंत्री जी के 'आयुष्मान भारत कार्यक्रम' में दंत स्वास्थ्य की देखभाल भी शामिल थी। लोगों को अपने दंत स्वास्थ्य को प्राथमिकता देने के लिए प्रोत्साहित करने के लिए सरकार के द्वारा कई योजनाएं शुरू की गई थीं। बजटीय आवंटन के संदर्भ में यूपीए की सरकार ने स्वास्थ्य और परिवार कल्याण मंत्रालय को पहले 33,238 करोड रुपये आवंटित किए थे, लेकिन 2023-24 के लिए मोदी सरकार ने इसे 86,175 करोड रुपये तक बढ़ा दिया है। यह आवंटन यूपीए के द्वारा दिए गए आवंटन की तुलना में लगभग 159% अधिक है।

महोदया, मोदी सरकार ने मेडिकल काउंसिल ऑफ इंडिया के प्रतिस्थापन के रूप में एन.एम.सी. की स्थापना करते हुए 'राष्ट्रीय चिकित्सा आयोग अधिनियम, 2019' लागू किया। पूर्ववर्ती सरकार के विपरीत, एन.एम.सी. ने भारत में स्वास्थ्य देखभाल की पहुंच को बढ़ाने और चिकित्सा शिक्षा में सुधार करने पर ध्यान केंद्रित किया है। एमसीआई को भ्रष्टाचार, कुप्रबंधन और पारदर्शिता की कमी के मुद्दों का सामना करना पड़ा था, जो कई दशकों के U.P.A. के शासन के दौरान और बदतर हो गई थी। 'एनडीसी विधेयक, 2023' का लक्ष्य दंत चिकित्सा देखभाल के क्षेत्र में सम्मानजनक परिवर्तन लाना है।

भारत के स्वास्थ्य क्षेत्र में उपेक्षित क्षेत्रों को संबोधित करने की मोदी सरकार की प्रतिबद्धता, मानिसक स्वास्थ्य के प्रति उनके प्रयासों में स्पष्ट है। 2022 की बजट प्रस्तुति में माननीया वित्त मंत्री, आदरणीया श्रीमती निर्मला सीतारमण जी ने मानिसक स्वास्थ्य की देखभाल की पहल के

लिए विशेष रूप से धन आवंटित किया है। इसके अतिरिक्त, उन्होंने 'राष्ट्रीय टेली मानसिक स्वास्थ्य कार्यक्रम' का उद्घाटन भी किया, जो जरूरतमंद व्यक्तियों को 24/7 कॉल सेवा की सुविधा प्रदान करता है। दंत चिकित्सा देखभाल के क्षेत्र में सुधार पर प्रधान मंत्री मोदी जी का यह प्रयास आश्चर्यजनक है। जहां पिछली U.P.A. की सरकार ने आम आदमी के स्वास्थ्य की उपेक्षा की थी, वहीं मोदी सरकार स्वास्थ्य सेवा में सुधार लाने के लिए लगातार अतिरिक्त प्रयास कर रही है। मोदी सरकार विभिन्न स्तरों पर डिजिटल माध्यमों से पारदर्शिता और जवाबदेही को बढ़ावा देने के लिए लगातार प्रयासरत है। दंत चिकित्सकों के राष्ट्रीय रिजस्टर और राज्य रिजस्टरों का डिजिटलीकरण करके, धोखाधड़ी की घटनाओं को रोका जा सकता है। प्रधान मंत्री मोदी जी का उद्देश्य नियमित निगरानी और एक कुशल शिकायत निवारण प्रणाली के माध्यम से दंत चिकित्सा के क्षेत्र में सभी गडबडियों को समाप्त करना है।

महोदया, मैं आदरणीय स्वास्थ्य मंत्री, डा. मनसुख मांडविया जी और उनकी पूरी टीम को बधाई देना चाहता हूं, क्योंकि कई डेलिगेट्स, जो दंत व्यवसाय से जुड़े हुए हैं, उनकी कुछ मांगें थीं। आज जब यह बिल सदन में पास हो जाएगा, तो उनकी मांगों का भी समाधान हो जाएगा, इसके लिए मैं आपको बधाई देता हूं और आपका धन्यवाद करता हूं। अंत में, आपने मुझे बोलने का अवसर दिया इसके लिए धन्यवाद करते हुए, मैं इस बिल का समर्थन करता हूं। मैं आप सबसे भी आग्रह करता हूं कि आप भी इस बिल का समर्थन करें, बहुत-बहुत धन्यवाद।

SHRI S NIRANJAN REDDY (Andhra Pradesh): Madam, Vice Chairperson, I rise to support both the Bills, namely, the National Dental Commission Bill, 2023 and the National Nursing and Midwifery Commission Bill, 2023. I may first speak on the Nursing and Midwifery Commission Bill, 2023. The reason I support the Bill is because the legislation, as I see is, both fluid and modern-looking. I say this because the legislation looks ahead. It also looks across other enactments, when it is making provisions under this Act. Madam, when I say it looks ahead, in Clause 10 specifically, the Act requires the Commission, while conducting its affairs, to ensure that this nursing industry would be subjected to cutting-edge technology and hybrid education requirements. So, the Commission will now ensure that the curriculum have all this. It also very importantly provides for certain soft skills development to be taken into account. Now, this is very important, Madam, because in the modern age of artificial intelligence, the kind of jobs, that can never be changed, are jobs like nursing and midwifery because no artificial intelligence can do this. When we are looking at large scale displacement, when you look at these kinds of jobs, these are the skills that normally the legislations do not tend to look at. So, I would like to commend the Government and the hon. Minister for bringing out a legislation that is so all encompassing. When I say that it also looks across other laws, it provides in Clause 18 that it would align with the needs of National Health Programme and in one of the clauses, Clause 10 (4), it provides for an interface with different medical fields to see what is the requirement of nursing staff and midwifery staff across various sectors. So, this is, as I said, a very, very fluid Bill, the way the legislation ought to be. So I would commend the Government. Now, I feel that this legislation might empower the Commission and the Government to deal with the challenges that may be faced by the country in terms of the staff requirements for nursing and midwifery. Madam, firstly, India is now hub of medical tourism; potential is likely to grow tremendously. Secondly, I find that even within India, there is a huge demand for nursing sector with the requirements of medical infrastructure going up. So, the new Bill might enable that this ecosystem is built in very quickly for ensuring that the requirements are taken into account. Having said this about the Bill, there are two or three things that I may want the Central Government to focus on. I find that the nursing sector is a little skewed in terms of a few of the sectors being underserviced. For instance, in entire North-East India, only two percent of nursing colleges which are there. Unlike in engineering and medical courses where people will be able to travel far, a localised nursing sector close by might help. The other concern that I wanted the hon. Minister to kindly show some attention to is that while this is largely female dominated, it seems that the leadership is skewed in favour of male leadership up till now shepherd in this particular sector, I would request the hon. Minister to consider it. Madam, now that I am concluding my speech, I just want to make two quick points on the Dental Commission. This is taking inspiration from the Medical Commission Act, a very salutary Bill, so we support it. In the working of Medical Commission, I have found that there are two areas which may be considered by the Central Government. First, we find that unlike nursing and medicine, in dental sector, India is now facing an oversupply. We have now crossed the World Health Organisation requirement of 1 dentist for 7,500 people.....(Time-bell rings.)...

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): Please conclude.

SHRI S NIRANJAN REDDY: Madam, I will take just one minute because there are two Bills. There is the NITI Aayog recommendation. Madam, just give me thirty seconds, I will conclude.

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): There are other speakers.

SHRI S NIRANJAN REDDY: I need only thirty seconds for making two quick points. There is NITI Aayog recommendation that a bridge course can be done so that some

of these dentists can be trained to become the basic medical practitioners for providing primary healthcare. The Government may consider it. Then, both in Medical Council and in Dental Council, I find that the Dental Assessment and Rating Board, which is equal to the Medical Assessment and Rating Board, the Government has very importantly provided that these functions can be carried out by independent accredited agencies. The National Medical Commission has not accredited any agencies. I am suggesting that Commission will be able to focus on more important issues if these accredited agencies can be quickly identified. They will carry out the inspection. It can be supervised by the National Medical Commission or the Dental Commission. I thank you, Madam and I support both the Bills. Thank you.

DR. M. THAMBIDURAI (Tamil Nadu): Thank you, Madam Vice-Chairman. We are embarrassed to take two Bills together which have different aspects; but we have to discuss it. Anyhow, the Chair has decided and we have to follow that. I am speaking on these Bills. The Dental Council is separate. This is a very important subject, I want to discuss. Madam, here the hon. Minister brought certain changes in the Council, I welcome that. I am not objecting to that. Regarding establishment of a National Dental Commission in place of Dental Council of India, I appreciate that. He has correctly done it. But, my another point is, what we are not able to accept is single national entrance examination. It is a State subject. Health is a State subject. Education is in Concurrent List. In our State, Tamil Nadu, still we are not able to accept the NEET examination because it is involving commercial activities. Instead of all higher educational institutions, the NEET examination centres are flourishing. Therefore, I raised this point at many levels, including in our Committees to say that this kind of NEET coaching centres should be banned. The Government should come forward and ban these. Otherwise, the syllabus we are having, as a result of the National Education Policy, in terms of the school education, no student is attending the schools. In the same way, now you are bringing national entrance examination; then the students would go to the coaching centres only. There is an encroachment upon the State-subjects also. Therefore, as far as the Tamil Nadu is concerned, our AIADMK Party is not for NEET examination and we are also not for the single entrance examination conducted by the Dental Council. We are objecting to these.

Secondly, I raised this issue with the hon. Minister that some Central bodies like the Pharmacy Council are not allowing new institutions. Then the other option is to move the court, the High Court or the Supreme Court. We have to go there. From their directions only, we will be able to start. Why are these Councils not having powers to allow new institutions? Our hon. Prime Minister wants establishment of

more institutions and more medical colleges. In each district, he wants to establish one medical college at least. His aim is that. Similarly, more nursing colleges also should come up in India. That is Modiji's dream. When that is the case, why are these kinds of Councils not allowing?

The same thing is about the Dental Council too. The Dental Council is not permitting establishment of any new medical college. This is another problem. Therefore, our Minister should consider these things to see that these Councils do not usurp more powers. Even though the Central and the State Governments are interested in starting new institutions, they are not cooperating. What sort of powers they are having, we don't know. (*Time-bell rings.*)

Madam, that is why, I said that by discussing the Bills together, we can't speak anything. Especially, nursing is an important subject. Madam, you are sitting in the Chair. You are sitting like a mother! Nursing is not an industry but a service, motherly service. Mother only can protect. God has given the power of patience to you people. I request you not to press the bell. If you are pressing the bell, it means you are asking me to sit down! Therefore, I request you to be patient.

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): You have forty seconds to conclude.

DR. M. THAMBIDURAI: Madam, nursing is a very important subject. Many Indians are serving throughout the world. If you go to an American hospital, you may find nurses from Kerala! That is their speciality. Human resource development is an asset for India. Education is very important. Health sector is important. Agriculture too is important. In these three major sectors, India can flourish. In other sectors, like China encroaching our industrial space, etc., that kind of competition can be there.

Finally, I request the hon. Minister to let the new courses be there; the State Governments should not allow starting of allied courses. Many people are applying, but the States are keeping quiet. In Tamil Nadu, the Health Ministry is not allowing any new course. Let the Central Government not interfere in our denial to allow such new courses.

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): Please conclude.

DR. M. THAMBIDURAI: With these words, I conclude. Thank you very much.

SHRI G.K. VASAN (Tamil Nadu): Madam, I stand here to support both the Bills on behalf of my Party. Firstly, when we talk about Nursing and Midwifery Commission Bill, 2023, naturally, we are bound to think of Covid-19. The service of nurses to the common people of India is excellent. They have saved lakhs and lakhs of people in our country and many have sacrificed their lives because of Covid-19. We have to be ever thankful to them.

Madam, coming to the point, nursing and midwifery professionals in the country are facing several challenges due to lack of educational qualifications. Furthermore, there is an uneven distribution of nursing institutions and there is a gap in the quality of teachers and nursing curriculum. These professionals have a lack of opportunity and that forces them to migrate to different fields, to private sector. This has resulted in an acute shortage of nursing staff. So, I kindly request the Minister that this has to be rectified. This particular Bill, I well understand, Madam, proposes to remove the currently governing Indian Nursing Council Act, 1947 and replace it with the National Nursing and Midwifery Commission. The INC Act, I am sure will be responsible for ensuring the educational standards, minimum entrance requirements prescribed in curriculum for nursing courses. I am sure this will solve the problem and this particular Bill will bring limelight to them. Coming to the National Dental Commission's Bill, the Bill aims for registration to improve and revitalize the field of dentistry by repealing the Dentists Act of 1948, dissolving the Dental Council of India. I will guickly complete, Madam, I will just mention two points. One, the benefits, namely, promoting a uniform and excellent dental education; two, fostering ethical and professional dental care; three, encouraging innovation and research; four, fortifying dental education and practice. At the same time, I would like to tell the hon. Minister about certain areas which require further deliberation. Number one is representation and autonomy. The Bill raises concerns regarding the significant empowerment of the Central Government through its authority to appoint the Chairperson and ex-officio members of NDC. Some worry is there that this heavy reliance of the Central Government for the selection of all Commission Members could result in an undue concentration of power and control in the hands of the Central Government. It has to be taken care of. There are two more important points. One is feasibility and cost effectiveness which is very important. Establishing a District Dental Commission when a National Medical Commission already exists to oversee a branch of medical encourages a multilayered bureaucratic system, creating new Commission particularly during economic downturn will have multiple challenges. I am sure the Minister will take care of this. The last important point is, lack of attention to dental auxiliaries. The Dental Act, 1948 recognises two categories of auxiliaries, dental hygiene and dental mechanics.

However, the present situation is unfortunate with only 6,605 auxiliaries in India indicating neglect of these allied health professionals. The current Bill overlooks the crucial role of dental auxiliaries and fails to provide adequate acknowledgement and recognition of their role. With this, Madam, I am sure the Minister will do the needful for this profession. With this, I support this Bill. Thank you very much.

SHRI BHUBANESWAR KALITA (Assam): Thank you very much, Madam Vice-Chairman. I am very happy to see you in the Chair and I congratulate you. I rise to support both the Bills, the National Dental Commission Bill, 2023 and the National Nursing and Midwifery Commission Bill, 2023. While dealing with both the Bills, I will first speak a few points on the National Dental Commission. At the outset, I congratulate the Government, led by our Prime Minister, Shri Narendra Modi and also congratulate the Health Minister, Dr. Mansukh Mandaviya and his team in the Health Ministry for bringing revolutionary changes, very significant changes in the health care system of this country. Madam, we have seen a lot of achievements and a lot of change and transformation in the healthcare system of this country. I am not going to count all of them as I will not have that much of time because I have to speak on the Bill also, but I must congratulate him that the original Bill was brought in 1948 and, after 75 years, this Bill has come. So, I congratulate the hon. Minister that he could think about it. Before this, Sir, he had brought the National Medical Commission Bill in 2019, which was, again, brought after a long gap of the original legislation. So, I congratulate the hon. Minister for taking both these initiatives and proposing to bring changes in the healthcare system of our country.

I start with the National Dental Commission Bill. The Bill deals with discrepancies and weaknesses in the original Act of 1948. The objectives of the Bill are: To replace the 1948 Act; aims to improve, access high quality and affordable dental education; ensure availability of dental professionals; provide services throughout the country; conduct periodic and transparent assessment of dental institutions; facilitate maintenance of national dental register and enforce high ethical standards in all aspects of dental services. Madam, with these aims in view, the Dental Council of India is proposed to be replaced with the National Dental Commission.

The proposed National Dental Commission would be chaired by the Cabinet Secretary and there will be ex-officio members, Presidents of three autonomous Boards, Director-General of Health Services and Chief of the Centre for Dental and Educational Research at AIIMS. Madam, it also includes part-time members. Here I have to make some suggestions, because part-time members are, normally, taken

from the fraternity. As you see, if the Commission is flooded with people from fraternity alone, independent views do not come. So, in formation of the Commission, it should be taken care that independent views also come from experienced persons in the healthcare system.

The functions of the National Dental Commission proposed to regulate governance of dental education, examination and training, regulate dental institutions and research, accessing infrastructure requirements in dental healthcare and ensuring admissions to Bachelor of Dental Surgery through the NEET Exam. Madam, the original Act of 1948 is nearly silent. But, this Bill has brought clarity to the entire system of dental education and training. I appreciate the hon. Minister and his Ministry for thinking to revolutionize the entire healthcare system.

Madam, we know that 'Health' is a State Subject. When our hon. Prime Minister, Shri Narendra Modi, took over the office, he revolutionalised the system. Most of the initiatives taken in the healthcare system of the country are by the Central Government, although it is a State Subject. I am not condemning the State Governments. They are also doing it. But, from COVID onwards and, in fact, even before that, the Central Government is bringing new Bills with new outlook. I congratulate again the hon. Minister, because all these initiatives are mostly coming from the Central Government and are being followed by the State Governments thereby revolutionizing healthcare system. We have, particularly, seen the initiatives taken by the hon. Minister during COVID under the guidance of the hon. Prime Minister. Sir, we have had the COVID pandemic which was never seen by the world. Sir, COVID was tackled very efficiently, appreciated all over the world and new areas have also been covered. Then, somebody was mentioning about the mental health. After the COVID, one thing has emerged as a new phenomenon, that is, the mental health. Of course, the sudden heart attacks too. These are the areas in which the Ministry is doing studies. Our Committee is also doing studies on all this. I hope these areas will efficiently be covered by the Ministry.

Now, I come to ethics and Dental Registration Board. Madam, in every area, ethics is one thing that is very necessary. Even in the original Bill, there was a mention about ethics. Here, as you see, the Dental Registration Board maintains online national registers for dentists and dental auxiliaries to regulate their standards of conduct, ethics, and scope of dental practice. It can suspend or cancel the licences of dentists for misconduct or unethical behaviour. This is a very sensitive area. How will an unethical behaviour be judged? How will it be determined? The hon. Minister has to give more attention to this and it has to be specifically specified.

Then, Section 37 deals with derecognition of dental qualifications granted by institutes outside India. Madam, you have seen that due to Ukraine War and other unrests in the world, the Indian students, studying in medical institutions abroad, had to face certain issues. They had to come back. If their degrees are derecognized and if they are not able to practice here, their entire family will get disturbed because they had gone to study abroad with the support of their families. They had taken loans from banks. They won't be able to repay their education loans to the banks. More attention is required to be paid to this issue.

I would also like to say a few words on the establishment of medical education institutes. This country is really happy that every district is going to have a medical college. At the same time, it will also have one nursing college also. In the last Budget, the hon. Prime Minister had declared that along with the medical college in every district, there will also be a nursing college. Madam Vice-Chairperson, you are quite aware that the nursing institutes in the North-Eastern Region are very few; whereas, a large number of nurses come from the North-Eastern Region. There is a large demand for Indian nurses abroad also because of their knowledge of English language, their sincerity, and their discipline.

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): Please conclude. ...(Interruptions)...

SHRI BHUBANESWAR KALITA: But, I am not saying that you should send all of them abroad because, then, we will have shortage of nurses in our own hospitals. I think, a mechanism can be devised to maintain a balance between the nurses going abroad and nurses required in our own country.

I have nothing more to add on this Bill. With these words, I once again thank and congratulate our hon. Prime Minister and the hon. Health Minister and his team in the Ministry of Health for bringing forward these Bills.

Thank you very much.

THE MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI PARSHOTTAM RUPALA): Madam, Vice-Chairman, here is a very good scenario, all governed by women. मंच पर और नीचे टेबल पर महिलाएं ही महिलाएं बैठी हैं।

श्रीमती ममता मोहंता (ओडिशा): वाइस चेयरमैन महोदया, मैं अपनी पार्टी, बीजू जनता दल की तरफ से the National Nursing and Midwifery Commission Bill, 2023 की चर्चा में भाग ले रही हूं। दुनिया में सेवा से बढ़कर कोई काम नहीं है। इस सेवा क्षेत्र में जुड़े सभी लोगों को मैं इस पवित्र

गृह से नमन करती हूं। सेवा का नाम लेते ही सबसे पहले मदर टेरेसा का नाम याद आता है। उनको सेवा के लिए नोबल प्राइज़ मिला था। यह हमें बताता है कि सेवा क्षेत्रों को कितना महत्व मिलना चाहिए। अब इस सेवा क्षेत्र से जुड़े सभी सेवक और सेविकाओं के लिए कुछ करने का वक्त आया है।

महोदया, यह National Nursing and Midwifery Commission Bill, 2023 लोक सभा में पारित हो चुका है। यह भारतीय नर्सिंग काउंसिल अधिनियम, 1947 से संबंधित है। यह Nursing और Midwifery क्षेत्रों में कार्य करने वालों की शिक्षा, सेवा और उन्नत मानक को महत्व दे रहा है। इस बिल में इन सभी क्षेत्रों के लिए गठित कमीशन में 29 सदस्य रहेंगे। इस कमीशन का अध्यक्ष नर्सिंग और Midwifery क्षेत्र में 20 साल का अनुभव रखने वाले व्यक्ति को बनाया जाएगा और इसके बाकी सदस्य स्वास्थ्य विभाग और राष्ट्रीय चिकित्सा आयोग क्षेत्र से रहेंगे। यह कमीशन शिक्षा नीति प्रस्तुत करेगा। यह कमीशन शिक्षा दान केंद्र की नियमित जांच करेगा और शिक्षा दान केंद्र में शिक्षा व्यवस्था के सुधार के लिए विभिन्न स्तर पर अध्यापकों की नियुक्ति आदि पर नजर रखेगा। केंद्र सरकार एक परिषद स्थापित करेगी। यह परिषद राष्ट्रीय काउंसिल को सहयोग करेगी।

महोदया, इस बिल के हिसाब से इस कमीशन के अधीन तीन बोर्ड्स का गठन होगा, जो परीक्षा शिक्षा केंद्र की रैंकिंग, शिक्षा नीति और स्वास्थ्य क्षेत्र के ऊपर नजर रखेंगे। सभी राज्यों के लिए एक कमीशन का गठन होगा, जिसमें 10 सदस्य होंगे। स्वास्थ्य विभाग, नर्सिंग कॉलेज और नर्सिंग क्षेत्र में काम करने वाले लोग इसके सदस्य रहेंगे। राष्ट्रीय कमीशन के हिसाब से सभी राज्य राज्यों के कमीशन बनाएंगे। इस कमीशन का गठन होने के बाद जब कमीशन का कार्य शुरू होगा, तो अभिज्ञता प्राप्त सेवक या सेविका ...(समय की घंटी)... मैडम, मैं एक मिनट का समय और लूंगी, अभिज्ञता प्राप्त सेवक या सेविका आएँगे, जिनसे सभी को उन्नत स्तर की सेवा मिलेगी। इससे सभी सेवा का वास्तविक मूल्य समझेंगे।

महोदया, इस महत्वपूर्ण बिल को राज्य सभा में लाने के लिए मैं माननीय मंत्री जी को धन्यवाद दूंगी। मैं इस बिल का समर्थन करती हूं, धन्यवाद।

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): Now, Shri V. Vijayasai Reddy.

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Thank you, Vice-Chairperson, Madam.

Madam, both the Bills -- the National Nursing and Midwifery Commission Bill, 2023, and the National Dental Commission Bill, 2023 -- are progressive legislations bringing crucial reforms in the medical sector. I, on behalf of my party, the YSR Congress Party, and my leader congratulate Dr. Mansukh Mandaviya and support both the Bills. Madam, I have only three points to be brought to the notice of the hon. Minister. The first point is, about 85 to 90 per cent of the adults and about 60 to 80 per cent children have got dental cavities. I also have got the dental cavities; it is no fault of the Minister, but, still, I am bringing this to his notice. Over 50 per cent of the

Indians with dental health issues receive treatment or advice from some other persons that are not really dentists, such as chemists, etc. This is the problem. In 2020, India achieved more than what is prescribed as the ideal dentist to population ratio. The ratio of number of dentists to that of the population proportion is 1: 5000 as against 1: 7500, recommended by the WHO. It is really good. However, there is a great urban-rural mismatch, which I would like to bring to the notice of the hon. Minister, with the ratio reaching 1:100000. There is a severe lack of awareness about the dental and oral health disease in the rural areas, as access to education is lower in rural areas. I have one suggestion to make to the Minister. Madam, the National Dental Commission should take initiatives to assign one Dental College to every rural area and appoint one dentist for each Primary Health Centre as the dentists play a key role in educating the rural people. This is the suggestion that I would like to give to the hon. Minister.

Madam, the second point which I would like to bring to his notice is that there are startling vacancies in the Dental Colleges, not the hospitals. There are vacancies which mean that we are not able to absorb the dental students into the system. Of the 1,89,420 seats offered between 2016-17 and 2022-23, 36,585 seats, almost about 20 per cent seats, remain unfilled. These concerning trends extend to both UG and PG dental courses across the country. I request the hon. Minister to take care of it to address this issue as to why the colleges are not able to fill the seats for the students. ...(Time-bell rings.)...

Madam, the last point which I would like to bring to your notice is that currently, the Bridge Courses are being offered to students who have Bachelor of Ayurvedic Medicine and Surgery and Bachelor of Homeopathic Medicine. While the proposals were initiated by the Dental Council of India to design Bridge Courses, for dental students, no action has been taken or implemented in this regard. I request the hon. Minister to take care of these issues.

Madam, my last point concerns the nurses. So far as nursing is concerned, given the fact that nursing profession is largely dominated by women, they are subject to a host of problems at the workplace, including sexual harassment that they may not be able to express. This is the problem which is prevailing throughout the country. I urge the hon. Minister to outline how these concerns about the workplace conditions for nurses will be addressed. Thank you very much, Madam.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Thank you, Madam Vice-Chairman, for giving me this opportunity to speak on the two Bills, namely, the National Dental Commission Bill and the National Nursing and Midwifery Commission Bill.

Madam, this Bill vide Clause 4 speaks about the composition of National Dental Commission. As per the provisions of Clause 4 of the Bill, there is no place for States in the composition of National Dental Commission and the States will be represented in the National Dental Commission only as part-time members; that too, not all the States, only 10 members on rotational basis. But the procedure and eligibility criteria for appointment of such members have not been specified in the Bill. Those ten members will be nominated by the States and Union Territories in Dental Advisory Council on rotational basis from amongst the nominees of the States and Union Territories under Clauses (c) and (d) of sub-section (2) of Clause 11 of the Dental Advisory Council. The Bill has no provision for containing and prescribing the procedure with regard to that. The procedure will be prescribed later under the rules that will be framed by the Executive. That is vague. But nine members are to be appointed on rotational basis from amongst the nominees of the States and Union Territories under Clause (e) of sub-section (2) of Clause 11 of State Dental Council.

So, to be a member in the National Dental Council, one has to be first a member of either Dental Advisory Council or State Dental Council. Then only the respective name will be considered for the membership in National Dental Commission. Not all the members from the State and UT will become a member of National Dental Commission. Some will be selected on rotational basis. These procedural aspects create some doubt and it has to be clarified. It is vague.

Madam, the students get admission to Dentist Course after writing NEET Examination conducted as per the National Medical Commission Act. They give yearly exams while pursuing their UG course. The Bill provides for a National Exit Test. As per provisions of the concerned section, the students pursuing Common Under Graduate Dentistry course will have to clear the National Exit Test to get license for practice of dentistry. This Bill provides for multifarious procedures. As for the aims and objectives of this Bill, originally, an Expert Committee was constituted and, subsequently, the Department-related Parliamentary Standing Committee made recommendations with regard to the provisions. The Bill seeks to constitute a National Dental Commission and also three autonomous bodies, namely, the Under Graduate and Post Graduate Dental Education Board, the Dental Assessment and Rating Board and the Ethics and the Board of Registration in Dentistry to regulate professional conduct. But there is some ambiguity with regard to the qualifications and eligibility of the respective committees and provisions for nomination and selection by the Government.

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): Please conclude. You may take 30 seconds.

SHRI KANAKAMEDALA RAVINDRA KUMAR: Some principles must be followed. Educational standards, training centres, creating infrastructure and faculty standards, increasing the number of institutions, qualifications and eligibility criteria -- all these have to be looked into while finalizing this Bill. The hon. Minister must look into and address all these issues.

Thank you for giving me the opportunity.

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): Now, the hon. Minister, Dr. Mansukh Mandaviya to reply to the discussion.

डा. मनसुख मांडिवयाः उपसभाध्यक्ष महोदया, the National Dental Commission Bill, 2023 and the National Nursing and Midwifery Commission Bill, 2023 के समर्थन में आज सदन में नौ सदस्यों ने अपनी बात रखी है। जो सदस्य अपनी बात रखने के लिए खड़े हुए, उन सभी ने इस बिल को समर्थन दिया है। मैं सभी माननीय सदस्यों का अभिनंदन करता हूं। डा. सस्मित पात्रा जी, डा. सिकंदर कुमार जी, एस. निरंजन रेड्डी जी, डा. मु. तंबी दुरै जी, जी.के.वासन जी, भुबनेश्वर कालिता जी, ममता मोहंता जी, वि. विजयसाई रेड्डी जी और कनकमेदला रवींद्र कुमार जी, आप सभी ने यहाँ पर अपनी महत्वपूर्ण बातें रखी हैं।

उपसभाध्यक्ष महोदया, विषय यह है कि हम जिस तरह से हेल्थ सैक्टर में बदलाव कर रहे हैं - मोदी जी हमेशा टोटल में सोचते हैं, वे कभी भी टोकन में नहीं सोचते हैं। देश की समय स्थिति के अनुरूप क्या करने की आवश्यकता है, उस पर मोदी जी ने अपने पंच प्रण बताते हुए रेड फोर्ट से कहा था कि हमें विरासत से प्रेरणा लेकर आगे बढ़ना है। हमारी क्या विरासत थी, हमारी क्या विरासत है? हम इस विरासत से प्रेरणा लेकर आगे बढ़ें, तो अपनी समस्या का समाधान ढूंढ़ सकते हैं। हम सभी लोगों ने कोविड क्राइसेस के दरम्यान देखा - मैं तो उस वक्त सारी दुनिया में मीटिंग कर रहा था, उनसे बात कर रहा था, मेरी विश्व के सभी हेल्थ मिनिस्टर्स के साथ दैनिक बात होती थी और वर्ल्ड हेल्थ ऑर्गेनाइजेशन के साथ भी दैनंदिन बात होती थी। दुनिया भर में आश्चर्य था कि हमारे यहाँ लॉकडाउन के दौरान एजिटेशन्स चल रहे हैं, हमारे डॉक्टर्स ड्यूटी पर नहीं जा रहे हैं, हमारी नर्सेज़ ड्यूटी पर नहीं जा रही हैं, हमारा पैरामेडिकल स्टाफ ड्यूटी पर नहीं जा रहा है, परंतु ऐसी स्थिति में भी इंडिया में डॉक्टर्स अपनी सेवाएं दे रहे थे, नर्सेज़ भी अपनी सेवाएं दे रही थीं। वे केवल सेवाएं ही नहीं दे रहे थे, बल्कि अपने प्राणों की परवाह किए बिना देश के प्रति अपना समर्पण भाव व्यक्त कर रहे थे।

5.00 P.M.

ऐसे हमारे सभी डॉक्टर्स, नर्सेज़ और पैरामेडिक्स का - आज पार्लियामेंट के इस फ्लोर से मैं अभिनन्दन करना चाहता हूं। उस वक्त मोदी जी ने अपनी विरासत से प्रेरणा ली थी। हमारी विरासत क्या थी - हमारे देश में हेल्थ कभी कॉमर्शियल प्रोफेशन नहीं हुआ करती थी। दुनिया की किसी

और कंट्री के लिए यह कॉमर्शियल प्रोफेशन हो सकती है, लेकिन भारत के लिए हेल्थ एक सेवा है। देश की जनता में सेवा भाव को प्रोत्साहित करने से हमारे देश की जनता को ही फायदा होगा, क्योंकि इससे हम उनके मन को भी टटोल सकते हैं। मोदी जी ने कोरोना के वक्त हमारी हेल्थ वर्कफोर्स के लिए ताली बजवाई थी, थाली बजवाई थी और आकाश में ट्राईकलर से उनका अभिनन्दन किया था। इसके प्रभाव से हमारे देश के सारे कोरोना वॉरियर्स अपने-अपने कार्यों में लग गए और उन्होंने देश को कोविड क्राइसिस से बचा लिया। यही हमारी विरासत है। अपनी विरासत से प्रेरणा लेकर ही हम होलिस्टिक एप्रोच के साथ बदलाव ला सकते हैं। मेडिकल एजुकेशन या हेल्थ सेक्टर में बदलाव लाने की आवश्यकता है और हमें जो भी बदलाव करना है, एक होलिस्टिक एप्रोच के साथ करना है।

हमने केवल डिस्पेंसरीज़ खोल देने की बात ही नहीं की। पहले की सरकारों के समय में यह होता था कि जब मांग आई, तो डिस्पेंसरी खोल दी, लेकिन हमने डिस्पेंसरीज़ तो खोली ही हैं, क्योंकि हमें हेल्थ एंड वेलनेस सेंटर्स के माध्यम से लास्ट माइल के व्यक्ति को भी हेल्थ सर्विस प्रोवाइड करनी है और एफोर्डेबल हेल्थ केयर उपलब्ध करानी है। इसके लिए सबसे पहले हमने 1,56,000 से अधिक हेल्थ एंड वेलनेस सेंटर्स बनाए। अब हेल्थ एंड वेलनेस सेंटर्स तो बन गए, लेकिन उनके लिए डॉक्टर्स भी चाहिए। जब डॉक्टर्स चाहिए, तो उसके लिए हमें मेडिकल स्टूडेंट्स की सीट्स भी बढ़ानी पड़ेंगी। मैं इस फ्लोर के माध्यम से आपको बताना चाहता हूं कि 2014 से पहले एमबीबीएस की 54,000 सीटस थीं, जबकि आज एमबीबीएस की 1,07,000 सीटस हैं। पहले मेडिकल कॉलेजेज़ की संख्या 350 थी, लेकिन आज हमारे देश में 704 मेडिकल कॉलेजेज़ हैं। हमने यह सब इसलिए किया, क्योंकि हम मानते हैं कि हमें हर क्षेत्र में डिस्पेंसरीज़ चालू करनी हैं और उसके लिए हमें मेडिकल कॉलेजेज़ की संख्या बढानी ही होगी, डॉक्टर्स की संख्या बढानी ही होगी। इसके साथ-साथ मेडिकल एजुकेशन को अच्छा और बेहतर बनाने की आवश्यकता थी, ताकि हम अपने देश के साथ पूरे विश्व के स्तर के अनुसार डॉक्टर्स का निर्माण कर सकें, उनको वैसी ही स्टैंडर्ड क्वालिटी एजुकेशन दे सकें। It is not only for MBBS. Nursing is also part of medical education; dentistry is also part of medical education; allied health services are also part of medical education. ये सब मेडिकल एजुकेशन के ही पार्ट्स हैं। हमें देश की रिक्वायरमेंट को ध्यान में रखना है, साथ ही दुनिया की आवश्यकताओं को भी पूरा करना है, जिसके लिए हमने एक होलिस्टिक एफर्ट की शुरुआत की। इसी के फलस्वरूप सबसे पहले हम 'National Medical Commission (Amendment) Bill' लेकर आए और उसको successfully implement किया। उसके बाद हम 'National Commission for Allied and Healthcare Professions Bill' लाए, जिसके अंतर्गत 56 प्रकार की हेल्थ सर्विसेज़ को रेगुलेट करने और quality education देकर skilled manpower तैयार करने का प्रावधान किया गया। इसी क्रम को आगे बढ़ाते-बढ़ाते आज हम 'The National Dental Commission Bill, 2023' and 'The National Nursing and Midwifery Commission Bill, 2023' लेकर आए हैं, जिसके लिए पहले भी कई बार recommendation की जा चुकी है। 2013 में इसके लिए एक Expert Committee बनी थी। PGI, Chandigarh की Expert Committee ने भी यह कहा था कि सभी प्रकार की एज़्केशन के लिए आपको एक स्वायत्त कमीशन बनाना होगा, साथ ही यह recommendation भी आई थी कि अभी जो Medical Council चल रही है, उसकी जगह आप एक नया कमीशन बनाएं। 2017 में Department-related Parliamentary Standing Committee ने अपनी 109वीं रिपोर्ट में यह कहा था इस विभाग के सभी सेक्टर्स के लिए और मेडिकल एजुकेशन के लिए अलग-अलग कमीशन होना चाहिए। 2017 में जब National Health Policy बनाई गई थी, उसमें भी यह बात रखी गई थी कि हेल्थ सेक्टर में सभी के लिए अलग-अलग कमीशन का प्रावधान हो। इसी को देखते हुए दो कमीशन हम पहले लेकर आए थे और आज तीसरा कमीशन लेकर आए हैं।

महोदया, हमें इसे लाने की अनुशंसा क्यों करनी पड़ी? इस फ्लोर के माध्यम से मैं बताना चाहूंगा कि समय के साथ बदलना बहुत आवश्यक होता है। अगर हम समय के साथ बदलाव नहीं करते, तो हमें पीछे रहना पड़ जाता है, इसलिए हमने विचार किया कि हम standard education दें। Standard education के कारण आज nursing का scenario ही बदल गया है। Dentistry पहले केवल tooth निकालने की बात करती थी, लेकिन अब उसमें बहुत बदलाव आ चूका है, अलग-अलग टाइप की expertise आ चूकी है। अब Dentistry के अलग-अलग विभाग के अलग-अलग एक्सपर्ट्स होने लगे हैं। उसके लिए एजुकेशन सिलेबस तैयार करना, उसके लिए कोर्सेज़ चालू करना, उसके लिए सीट्स का प्रावधान करना और बदलते समय के अनुसार उसकी जो आवश्यकता है, उसको कैसे हम फुलफिल करें, उसका भी विचार करना आवश्यक था। जो मेडिकल काउंसिल थी, उसकी स्थिति कैसी थी? सब लोगों ने मेडिकल काउंसिल की स्थिति देखी थी। उस वक्त की मेडिकल काउंसिल और आज के मेडिकल कमीशन में क्या फर्क पड गया? मेडिकल काउंसिल में जो लोग स्थापित थे, वे किसी भी तरह से इलेक्ट होकर आ जाते थे। 10-15 सालों से वे ही लोग वहाँ इलेक्ट होकर आ जाते थे। वे अपना ग्रुप बना लेते थे और स्थापित ही हो जाते थे। उससे मेडिकल काउंसिल की स्थिति बहुत बिगड गई थी। आज मेडिकल कमीशन के रूप में उससे बेस्ट एडिमिनिस्ट्रेशन हो रहा है। मेडिकल कमीशन के द्वारा नये-नये मेडिकल कॉलेजेज़ पारदर्शिता के साथ खोले जा रहे हैं। नेशनल मेडिकल कमीशन के द्वारा एक कमांड एंड कंट्रोल सेंटर बना कर सभी मेडिकल कॉलेजेज़ को आज कमीशन के साथ वर्च्अली जोड़ दिया गया है। अब 16 टाइप्स के कैमरों के द्वारा इंस्पेक्शन के कारण फिजिकल इंस्पेक्शन की भी कोई आवश्यकता नहीं रहेगी। हम इस बिल में भी यह प्रावधान लेकर आये हैं कि नर्सिंग कमीशन के द्वारा कोई फिजिकल इंस्पेक्शन की आवश्यकता नहीं हो। डेंटल कमीशन के द्वारा डेंटिस्ट्री के किसी कॉलेज के फिजिकल इंस्पेक्शन की आवश्यकता नहीं हो, यह व्यवस्था हमने ऑलरेडी नेशनल मेडिकल कमीशन में खड़ी कर दी है। मेडिकल कॉलेज में 16 कैमरे लगे हुए हैं। ओपीडी में कितने लोग आ रहे हैं, पेशेंट्स कितने आ रहे हैं, यह दिखाई दे रहा है। ओपीडी में रजिस्ट्री हो रही है, यह दिखाई दे रहा है। कितने पेशेंट्स हैं और कितनी इक्विपमेंट्स हैं, वे दिखाई दे रहे हैं। हमें वहाँ जाने की आवश्यकता ही नहीं है। आर्टिफिशियल इंटेलीजेंस के द्वारा मेडिकल कॉलेज की यह सुचना मिलने लगी है कि वहाँ ओपीडी कम हो रही है, जबकि इतनी ओपीडी होनी चाहिए। वहाँ पर पॉप-अप हो जाता है, उसको बढ़ाएँ, नहीं तो आपकी मान्यता रद्द होगी। इससे वे ऑटोमेटिक ही वहाँ पर तैयारी करने लगेंगे। यहाँ बैठे-बैठे हमें पता चलता है कि वहाँ ऑपरेशन नहीं हो रहा है। हमारी आर्टिफिशियल इंटेलीजेंस के द्वारा कमांड एंड कंट्रोल सेंटर बता देता है कि इस मेडिकल कॉलेज में इस टाइप की सुविधा का अभाव है, इंफ्रास्ट्रक्चर कम है, इनडोर पेशेंटस कम हैं, यह सारी इन्फॉर्मेशन मेडिकल कॉलेज से डायरेक्ट नेशनल मेडिकल कमीशन में मिल रही है।

दूसरा, जो लोग 10-15 सालों से वहाँ बैठे रहते थे, उनकी जगह पर कमीशन बनने से Nursing and Midwifery Commission में भी यह प्रावधान रखा गया है, डेंटल कमीशन में भी यह प्रावधान रखा गया है कि 4 साल से ज्यादा वे वहाँ नहीं रह पाएँगे। कमीशन की मुद्दत 4 साल होगी। उससे ज्यादा कोई वहाँ नहीं रह पाएगा, जिससे पारदर्शिता आयेगी। दूसरा, इंटरनेशनल स्टैंडर्ड के अनुरूप वहाँ एजुकेशन दी जाएगी। आज यह प्रावधान ही नहीं है, यह क्लैरिटी ही नहीं है कि कौन सा काम किसको करना है, इसके अन्दर कोई क्लैरिटी नहीं है। उसका नतीजा हमारे डेंटल कॉलेज को, हमारे नर्सिंग कॉलेज को भूगतना पड़ता है। ऑनरेबल वाइस चेयरपर्सन मैडम, नर्सिंग सेक्टर में भी दुनिया बदल गयी है, दुनिया की रिक्वायरमेंट बदल रही है। इस बदलती रिक्वायरमेंट को पूरा करने के लिए कोर्स, सिलेबस, सभी में बदलाव करने की आवश्यकता है और उसके साथ-साथ इंस्पेक्शन के सिस्टम को बदलना है। आज मैंने एक ऐसी स्थिति देखी है। एक बार में रिव्यू कर रहा था, तो मैंने देखा कि इंस्पेक्शन करने वाले, नीति निर्धारण करने वाले और बाँटने वाले एफिलिएटेड कॉलेज को अपूव करने वाले ही होते थे। इसलिए जो रूल्स, रेगुलेशंस और प्रावधान होते थे, मान लीजिए कि अगर मैं प्राइवेट कॉलेज को रिप्रेजेंट कर रहा हूँ, तो मैं इसके लिए प्रयास करूँगा कि वहाँ प्राइवेट कॉलेजेज़ के हित में ही नीतियाँ बनें। हम प्राइवेट कॉलेजेज़ के खिलाफ नहीं हैं, लेकिन उनका इन्फ्लुएंस वहाँ नहीं होना चाहिए। उसको बैलेंस करने वाला आज कोई नहीं था। I am the Health Minister, लेकिन मेरा कोई कंट्रोल उसके ऊपर नहीं है। काउंसिल जो तय करेगी, वह होगा। हम उसके ऊपर कंट्रोल नहीं करना चाहते हैं, लेकिन उसकी जवाबदेही तो होनी चाहिए, जवाबदेही तो सुनिश्चित होनी चाहिए। यह जवाबदेही सुनिश्चित करने के लिए कोई प्रावधान और कोई व्यवस्था, इन दोनों काउंसिल्स में नहीं थी कि उसको हम कैसे रेस्पाँसिबल बनाएँ, हम उसको कैसे स्टेंडर्डाइज्ड करें, हम उसको कैसे बेस्ट तरीके से रेगुलेट करें, हम उसको कैसे स्वायत्त बॉडी बनाएँ। यहाँ अभी मुझसे पहले धर्मेंद्र प्रधान जी अपने बिल के विषय के संदर्भ में अपनी बात रख रहे थे, तब वे बोल रहे थे कि हम उसको वर्क करने के लिए स्वायत्तता देना चाहते हैं। हम उसके दैनन्दिन कामों में कोई इंटरिफयर करना नहीं चाहते हैं। लेकिन आज जो काउंसिल है, उसने जो जजमेंट दे दिया, उसकी कोई अपीलेट अथॉरिटी ही नहीं है और अगर कोई डिसीज़न ऐसा हो गया, तो उसको बदलने की कोई व्यवस्था नहीं है। आज नेशनल मेडिकल कमीशन में हमारा Medical Assessment and Rating Board (MARB) कोई डिसीज़न ले लेता है, वह अपने विज़न से कोई गलत डिसीज़न ले लेता है, ऐसा कहने का मेरा आशय नहीं है, लेकिन उसने अगर कोई डिसीज़न लिया और उसके सामने किसी को कुछ कहना है, मेडिकल कॉलेज को कुछ कहना है, तो आज वह मेडिकल कमीशन के चेयरमैन के सामने अपील करता है। अगर उसको मेडिकल कमिशन के चेयरमैन से भी satisfaction नहीं हुआ, तो वह मिनिस्ट्री में अपील करता है। वहाँ से उसको तीन स्टेप्स मिल जाते हैं। इसके बाद ही उसको कोर्ट जाने की स्थिति आती है। इस तरह से कोर्ट का केस भी नहीं बढता है। पहले ऐसी स्थिति थी कि हर दिन कोई-न-कोई मेडिकल कॉलेज कोर्ट में चला जाता था।

माननीय वाइस चेयरमैन मैडम, मैं आज खुशी के साथ बताना चाहूँगा कि हमने इस साल 54 new medical colleges को परिमशन दी है। हमने यह परिमशन प्राइवेट कॉलेजेज़ को भी दी है और गवर्नमेंट कॉलेजेज़ को भी दी है, लेकिन आज कोई कोर्ट केस नहीं हुआ है। सब consensus से हुआ है। हमने उसको बता दिया है कि आपके यहाँ यह facility नहीं है, इसलिए

हम नहीं देंगे। सब कुछ पूरी पारदर्शिता के साथ किया गया है। किसी को कुछ मिलना नहीं है। पहले तो ऐसा था कि मेडिकल कॉलेज लेने का मतलब दूसरी, तीसरी बात होती थी। हमने इसको क्लीयर किया। मैंने स्वयं एक बार सभी मेडिकल कॉलेजेज़ की मीटिंग करके कहा कि कोई किंतु-परंतु की जगह नहीं है, किसी बिचौलिए को ढूंढ़ने की आवश्यकता नहीं है। आपने requirement पूरी की, आपको परमिशन मिल जाएगी। हम चाहते हैं कि मेडिकल कॉलेज के पास infrastructure होना चाहिए, faculty होनी चाहिए और patient होना चाहिए। इन तीन प्रावधानों को पूरा करने वाला चाहे private medical college हो या Government medical college हो -आप खुशी से आइए, भारत सरकार आपको approval दे देगी। हमने इस साल 54 new medical colleges को approval दिया है। इसका कारण यह है कि हम यह नहीं चाहते हैं कि देश में medical education, nursing education और dental education को इस तरह से regulate करके रखें कि हमारे स्टूडेंट्स को विदेश जाने की नौबत आए। हम यह नहीं चाहते हैं कि प्रति वर्ष हजारों की संख्या में हमारे स्टूडेंट्स विदेश पढ़ने के लिए जाएं और वहाँ खर्च करें। वहाँ पर education quality कैसी है - हम उसकी मैपिंग यहाँ बैठ कर तो नहीं कर सकते हैं। हमने कोविड और यूक्रेन क्राइसिस के दरिमयान यूक्रेन की स्थिति देखी। जब मुझे मेल आने लगे कि यूक्रेन और क्तस का युद्ध शुरू हो गया है और हम यहाँ फंसे हुए हैं, हमें यहाँ से बाहर निकालिए, तो मैंने इस बात को माननीय प्रधान मंत्री जी के सामने रखा, तो माननीय प्रधान मंत्री जी ने कहा कि ये केवल यूक्रेन में ही नहीं होंगे, बल्कि दुनिया के अन्य देशों में भी होंगे, इसलिए यह पता कीजिए कि हमारे कितने स्टूडेंट्स दुनिया के देशों में मेडिकल एज्केशन प्राप्त कर रहे हैं। तब यह पता चला कि 60 हजार स्टूडेंट्स विदेश में पढ़ रहे थे। कोविड और यूक्रेन क्राइसिस की स्थिति में मोदी जी ने उन स्टूडेंट्स को वापस लाने के लिए एक बहुत बड़ी मुहिम और ऑपरेशन चलाया। जब हम सारे स्टूडेंट्स को वापस लाए, तब यह पता चला कि इतनी बड़ी संख्या में हमारे स्टूडेंट्स विदेश में पढ़ते हैं। क्या हम अपने देश के युवाओं को इंडिया में opportunity नहीं दे सकते? हमारे स्टूडेंट्स यहाँ पर पढ़ें, हमारे ट्राइबल विस्तार के, हमारे Aspirational Districts के युवाओं को Aspirational Districts में एजुकेशन लेने का अवसर मिले, हमारे Aspirational Districts में रहने वाली युवतियों को नर्स बनने की opportunity मिले - इसके लिए क्या करना चाहिए? हमने ज्यादातर districts में medical college चालू कर दिए हैं और हम आगे और मेडिकल कॉलेज बढ़ाते जा रहे हैं। उसके साथ ही nursing college भी, नर्सिंग एक बहुत बड़ी opportunity है। यहाँ बात हो रही थी कि 1,000 population पर तीन नर्सेज़ होनी चाहिए और आज हमारे पास 1,000 population पर ढाई नर्सेज़ हैं, तीन नर्सेज़ नहीं हैं। देश में skilled nurses की आवश्यकता है, और दुनिया में भी nursing की बहुत बड़ी डिमांड है। हम अपने देश की requirement पूरी करें, यह देश की soft power भी है। Doctors, paramedic staff, dentists - ये हमारी soft power हैं। इससे हम दुनिया की सेवा भी कर सकते हैं और आजीविका भी कमा सकते हैं। हम यह भली-भाँति समझते हैं। आज केरल की नर्सेज़, भारत की नर्सेज़ दुनिया में अपनी सेवाएँ दे रही हैं। आप अमेरिका में जाइए, आप कल्पना ही नहीं कर सकते कि भारत के डॉक्टर और भारत के नर्सिंग स्टाफ के बिना वहाँ का health sector पूरा हो सकता है - जी नहीं। आज अमेरिका की एक परसेंट नर्सेज़ इंडियन नर्सेज़ हैं। आप गल्फ कंट्रीज़ में चले जाइए, वहाँ पर ज्यादातर health workforce इंडियन है। आप केरल में चले जाइए, आपको वहाँ समृद्धि दिखाई दे रही है, जबकि वहाँ पर बहुत ज्यादा इंडस्ट्रीज़ नहीं हैं, लेकिन वहाँ पर लोगों की purchasing power ज्यादा है, क्योंकि हमारे लोग वहाँ से नर्सिंग के रूप में, paramedic staff के रूप में दुनिया में जा रहे हैं और वहाँ अपनी सेवाएँ दे रहे हैं। वे Dirham और Dollar में पैसा कमाते हैं और अपने वतन में वह पैसा भेजते हैं, जिससे वहाँ पर समृद्धि दिखाई दे रही है। इस समृद्धि को encash करने के लिए देश में नर्सिंग कॉलेजेज़ की संख्या बढ़नी चाहिए, हमारी requirement पूरी होनी चाहिए। हम इंडिया के द्वारा दुनिया को स्वस्थ रखना चाहते हैं। 'Heal by India' initiative के तहत वे दुनिया में अपनी सेवाएं दे सकें, इसके लिए आज नर्सिंग सेक्टर में भी सिलेबस बदल रहा है। दुनिया की क्या डिमांड है? विश्व के यूरोपियन देशों, जापान से डिमांड आती है कि हमें इंडियन नर्सेज़ चाहिए, because Indian people are polite and peace loving. इसलिए दुनिया चाहती है कि हमारे यहाँ इंडिया की वर्कफोर्स आए। जापान ने कहा कि हमारी नर्सेज़ जापानी लैंग्वेज में तैयार हो सकें, इसके लिए उन्हें हमें जापानी सिखानी है। उन्होंने आग्रह किया कि हमें नॉर्थ-ईस्ट से नर्सिंग वर्कफोर्स मिलेगी, तो अच्छा होगा। मैं इस सदन को बताना चाहूँगा कि हमने असम के तीन नर्सिंग कॉलेजों में जापानी लेंग्वेज पढानी शुरू कर दी है। हमने डिसीजन लिया है कि हमारे सभी नर्सिंग कॉलेजेज़ में कोई सेकंड लैंग्वेज भी होगी। हमने इसके लिए पाँच-छः लैंग्वेजेज़ identify की हैं। उन पाँच-छः लैंग्वेजेज़ में French, German, Japanese, Arabic आदि हैं। वे इनमें से कोई-न-कोई लैंग्वेज सीखें, ताकि जब वे यहाँ से वहाँ जॉब के लिए जाएं, तब उन्हें सुविधा मिले, दुनिया की माँग पूरी हो और हमारे देश के लोगों को रोजगार के अवसर भी मिलें। इसके साथ ही, देश में भी रोजगार के अवसर मिलने चाहिए। हम देश में न केवल मेडिकल नर्सिंग कॉलेज खोल रहे हैं, बल्कि सरकार की ओर से माननीय प्रधान मंत्री जी ने बहुत महत्वपूर्ण डिसीजन लिया है कि हमने मेडिकल कॉलेजेज़ चालु किए हैं, तो हम सभी मेडिकल कॉलेजेज़ के साथ एक नर्सिंग कॉलेज की भी मंजूरी देते हैं। इसके लिए दस करोड़ रुपये एडिशनली दिये जाएंगे, ताकि मेडिकल कॉलेज के साथ-साथ वहाँ पर एक बीएससी कॉलेज भी स्टार्ट हो सके और बेहतर एजूकेशन मिल सके।

महोदया, यहाँ एक सम्माननीय सदस्य ने अपनी बात रखते हुए कहा कि मेडिकल कॉलेज में अलाइड हेल्थ सर्विसेज़ के लिए भी opportunity मिलनी चाहिए। भारत सरकार मानती है कि मेडिकल कॉलेज केवल एमबीबीएस की ही एजुकेशन दे, ऐसा नहीं होना चाहिए। वहाँ पर एमबीबीएस के साथ-साथ नर्सिंग कॉलेज भी चलना चाहिए और पैरामेडिक्स and all types of अलाइड हेल्थ सर्विसेज़ के कोर्सज़ भी चलने चाहिए। हमारे तंबी दुरै जी ने कहा कि हम तो ओपन हैं, लेकिन अगर आपकी स्टेट गवर्नमेंट इसमें सपोर्ट नहीं करती होगी, तो मैं अवश्य लिखूँगा कि संसद में यह विषय उठा है, अगर आपके राज्य में कोई अलाइड हेल्थ सर्विसेज़ का कोर्स चालू करना चाहता है, तो उसे अवश्य opportunity मिलनी चाहिए, क्योंकि इन्फ्रास्ट्रक्चर तो एक ही मिल जाता है। इससे हमें न्यू स्किल्ड हेल्थ वर्कफोर्स भी मिल जाती है। इसलिए हमें opportunity को encash करना चाहिए। मैं अपेक्षा करता हूँ कि राज्य सरकार इसके ऊपर काम करेगी।

महोदया, यहाँ पर नेक्स्ट के बारे में भी बात हुई। हम एमबीबीएस के मेडिकल कॉलेज में भी नेक्स्ट एग्जाम लेना चाहते हैं, डेंटल कमीशन द्वारा dentistry के लिए भी लेना चाहते हैं और निर्संग के लिए भी लेना चाहते हैं। इसका उद्देश्य यह है कि आज उसका implementation लीगल विभाग में ऑलरेडी हो गया है। For example, कोई एलएलबी करता है, तो एलएलबी तो हो जाती है, लेकिन जब उसे एडवोकेट के रूप में प्रैक्टिस करनी होती है, तब उसे एग्ज़ाम पास करना होता

है और एग्ज़ाम पास करने के बाद ही वह प्रैक्टिस कर पाता है। मान लीजिए, आपने एमबीबीएस कर ली, आपने बीएससी (नर्सिंग) कर ली, आपको डिग्री मिल गई, लेकिन अगर आपको किसी जगह पर नर्सिंग के रूप में जॉब के लिए जाना है, मेडिकल प्रैक्टिस करनी है, नर्सिंग प्रैक्टिस करनी है, तब आपको नेक्स्ट एग्ज़ाम देना होगा और नेक्स्ट एग्ज़ाम से पास व्यक्ति ही वहाँ जा सकेगा। हालाँकि इसमें घबराने की कोई आवश्यकता नहीं है। यह कोई कठिन एग्ज़ाम है, ऐसा भी नहीं है। जिन्होंने जिस विषय की पढ़ाई की है, हमने उस विषय में उनका average assessment करने के लिए यह प्रावधान किया है। हमने इस साल नेक्स्ट एग्ज़ाम नहीं लिया है। अगले साल एमबीबीएस के लिए नेक्स्ट एग्ज़ाम हो, इसकी प्रिपरेशन हो रही है। हम इसे बाद में लेंगे। हमारा उद्देश्य यह है कि मेडिकल और पैरामेडिकल एजूकेशन एक सिस्टम में आ जाए, ताकि हम बेस्ट से बेस्ट नर्सिंग एजुकेशन दे पाएं, बेस्ट से बेस्ट डेंटिस्ट एजुकेशन दे पाएं। मैं अपेक्षा करता हूँ कि ये दोनों बिल मेडिकल एजुकेशन में आने वाले समय की माँग को पूरा करने के लिए हैं। हमें देश की वर्तमान रिक्वॉयरमेंट को भी पूरा करना है, देश के भविष्य की रिक्वॉयरमेंट को भी पूरा करना है, हमें हेल्थ सेक्टर में क्वॉलिटी एजुकेशन प्रोवाइड करनी है और देश को स्थापित हितों से मुक्ति भी दिलानी है। हेल्थ सेक्टर में एक पारदर्शी एजुकेशन हो, इसके लिए हमने जो बदलाव शुरू किया है, उसकी श्रेणी में यह तीसरा और चौथा बदलाव है। फार्मेसी कमीशन भी पाँचवे बदलाव के रूप में आएगा, ताकि एजुकेशन की synergy बनी रहे। इस सेक्टर में पारदर्शिता से एजुकेशन मिलेगी और कोई बिचौलिया या किसी के recommendation की आवश्यकता नहीं होगी। एक बैलेंस्ड एज़केशन, यानी अपील की एक बेस्ट अपॉर्चुनिटी दी जाएगी, ताकि अगर किसी को अपनी बात रखनी है तो वह उसे अवश्य रख पाए। इसके साथ-साथ, डिजिटल टेक्नोलॉजी का उपयोग करना है, आर्टिफिशियल इंटेलिजेंस के साथ असेसमेंट करनी है। ह्यूमन इंटरिफरेंस को कम से कम करना है, ताकि हमारी एजुकेशन सचमुच एक इंटरनेशनल स्टैंडर्ड की बने और दुनिया में हमारी एक अच्छी छवि बने। आज हम सबको प्राउड है कि अगर कहीं कोई इंडियन डॉक्टर है तो उसको दुनिया रिगार्ड करती है। दुनिया को हेल्थ वर्कफोर्स चाहिए तो वह पहली एप्रोच इंडिया को करे। जब इंडिया से नर्सेज़ मिल रही हैं, इंडिया से डेंटिस्ट्स मिल रहे हैं, इंडिया से डॉक्टर्स मिल रहे हैं, इंडिया से अलाइड हेल्थ सर्विस फोर्स मिल रही है, तो दुनिया के लिए पहली प्राइयॉरिटी इंडिया होनी चाहिए। ऐसा एजुकेशन स्टैंडर्ड बनाने के लिए हम नर्सिंग कमीशन और डेंटिस्ट कमीशन बिल लेकर आए हैं। मैं आपके सामने एक के बाद दूसरा बिल रखूँगा। मैं विश्वास करता हूँ और मेरी श्रद्धा है कि हम यूनैनिमसली बिल्स को पास करेंगे।

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): I shall first put the motion regarding consideration of the National Dental Commission Bill, 2023 to vote. The question is:

"That the Bill to regulate the profession of dentistry in the country, to provide for quality and affordable dental education, to make accessible high quality oral healthcare and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): We shall now take up Clause-by-Clause consideration of the Bill.

Clause 2 was added to the Bill.

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): In Clause 3, there is one Amendment (No.1) by Dr. V. Sivadasan. Hon. Member is absent; Amendment not moved.

Clause 3 was added to the Bill.

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): In Clause 4, there is one Amendment (No.2) by Dr. V. Sivadasan. Hon. Member is absent; Amendment not moved.

Clause 4 was added to the Bill.

Clauses 5 to 11 were added to the Bill.

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): In Clause 12, there is one Amendment (No.3) by Dr. V. Sivadasan. Hon. Member is absent; Amendment not moved.

Clause 12 was added to the Bill.

Clauses 13 to 59 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): Dr. Mansukh Mandaviya to move that the Bill be passed.

डा. मनसुख मांडवियाः महोदया, मैं प्रस्ताव करता हूँ: कि विधेयक को पारित किया जाए।

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): I shall now put the motion regarding consideration of the National Nursing and Midwifery Commission Bill, 2023 to vote. The question is:

"That the Bill to provide for regulation and maintenance of standards of education and services by nursing and midwifery professionals, assessment of institutions, maintenance of a National Register and State Registers and creation of a system to improve access, research and development and adoption of latest scientific advancement and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 57 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): Dr. Mansukh Mandaviya to move that the Bill be passed.

डा. मनसुख मांडवियाः महोदय, मैं प्रस्ताव करता हूं :

कि विधेयक को पारित किया जाए।

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): Now, Special Mentions. Shri Sushil Kumar Modi.

SPECIAL MENTIONS

Rising cases of suicides among students

SHRI SUSHIL KUMAR MODI (Bihar): Madam, in 2021, there had been 10,732 suicide cases of students below the age of eighteen years.

[THE VICE-CHAIRMAN (SHRIMATI SULATA DEO) in the Chair.]